

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 143 of 2020

IN THE MATTER OF:

PNC Infratech Ltd.

...Appellant

Versus

Deepak Maini & Anr.

...Respondents

Present:

For Appellant: Mr. Abhijeet Sinha, Mr. Mahesh Agarwal, Mr. Divyang Chandi Raman and Mr. Rajeev Kumar, Advocates.

O R D E R

24.01.2020 Learned counsel for the Appellant submits that the 'Resolution Plan' approved in violation of Section 30 (2) (e) of the 'Insolvency and Bankruptcy Code, 2016', as the 'Committee of Creditors' not followed the provision of Section 30 (4) of the Code, giving opportunity to all Sections 30 (4) and (5) of the Code. It is also submitted that the 'Resolution Professional' materially regulate the 'Resolution Process'.

Let notice be issued on Respondents by Speed Post. Requisites along with process fee be filed by 27th January, 2020. If the Appellant provides *e-mail* addresses of the Respondents, let notice be also issued through *e-mail*.

Post the case 'For Admission (After Notice)' on **18th February, 2020**.

During the pendency of the Appeal, implementation should be subject to the decision of the Appeal.

[Justice S.J. Mukhopadhaya]
Chairperson

[Shreesha Merla]
Member (Technical)